

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT
AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.1216/Del/2019
Assessment Year: 2010-11

M/s. Thar Automobiles Pvt. Ltd., M-5A, Magnum House-2, Karampura Comm. Complex, New Delhi	Vs.	ITO, Ward-25(2), Delhi
PAN :AACCT8899F		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Sh. Sumit Kumar Verma, Sr.DR

Date of hearing	20.05.2022
Date of pronouncement	20.05.2022

ORDER

PER SAKTIJIT DEY, JM:

This is an appeal by the assessee against order dated 20.12.2018 of learned Commissioner of Income Tax (Appeals)-9, New Delhi, for the assessment year 2010-11.

2. When the appeal was called for hearing none appeared on behalf of the assessee. However, learned Authorized Representative of the assessee by way of letter dated 18th May,

2022, sent through email, had made a request on behalf of the assessee for withdrawal of the appeal, since the assessee had opted for settling the disputed arising in the appeal under the Direct Tax Vivad Se Vishwas Act, 2020.

3. Learned Departmental Representative did not oppose assessee's request for withdrawal of the appeal.

4. In view of the facts discussed above, we permit the assessee to withdraw the present appeal. Accordingly, appeal is dismissed as withdrawn.

5. In the result, the appeal is dismissed.

Order pronounced in the open court on 20th May, 2022

Sd/-
(G.S. PANNU)
PRESIDENT

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Dated: 20th May, 2022.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi